

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**O.A. NO. 76 OF 2024/EZ**

**IN THE MATTER OF**

**NEWS Item titled “avaidhkhanan par karyavaijaari 220 ton bajari ka dheruthaya  
90 trolleyavaidhpattharjabtkiya” appearing in Patrika dated 25.01.2024**

**INDEX**

<b>Sl no.</b>	<b>Annexure</b>	<b>Particulars</b>	<b>Page no.</b>
<b>1</b>		<b>Counter Affidavit on behalf of Respondent no. 1, Bihar State Pollution Control Board.</b>	<b>1-5</b>
<b>2.</b>	<b>Annexure-1</b>	A copy of newspaper in circulation in Rajasthan.	<b>6-9</b>



-/-

*S. Chandrasekar*  
Sl. No. 20410 Date 22/2/24

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

O.A. NO. 76 OF 2024/EZ

IN THE MATTER OF

NEWS ITEM TITLED "AVAI DH KHANAN PAR KARYAVAI JAARI 220 TON BAJARI KA DHER UTHAYA 90 TROLLY AVAI DH PATTHAR JABT KIYA" APPEARING IN PATRIKA DATED 25.01.2024

COUNTER AFFIDAVIT ON BEHALF OF BIHAR STATE POLLUTION CONTROL BOARD/RESPONDENT NO. 1.

*S. Chandrasekar*  
S. Chandrasekar, Advocate  
who is identified by Advocate...  
solemnly affirmed and declared contents of this affidavit apart from this nothing else stamp/Court fees etc. //s 3 & Sub rule 8 rule of N.A. 1986 before me  
A.K. Lal  
Notary Public  
Distt. Patna  
Bihar

I, S. Chandrasekar, Male, aged about 47 years, Son S. Subramani, residing at No. 03, Aranya Bhawan Niwas, Shaheed Sheikh Peer, do hereby solemnly affirm and state as follows:

1. That I am presently posted as Member Secretary in Bihar State Pollution Control Board, Patna. I am authorized to file the present counter affidavit on behalf of Respondent no. 01. I am aware of the facts of the present case on the basis of the official records maintained at Bihar State Pollution Control



2

Board, Patna, that I believe to be true. As such, I am competent to depose the present counter affidavit.

2. That the instant matter has been registered suo moto based on news item dated 15.01.2024 published in Patrika, wherein it has been stated that illegal mining and illegal gravel storage in Kishanganj is being done. The news item discloses that 220 tonnes of gravel has been seized in kishanganj and 90 trolleys filled with illegally mined stones have been seized in kawai.
3. That in this regard it is stated the kishanganj mentioned in the News item is not the District of State of Bihar rather it is Kishanganj village located in Kishanganj Tehsil in Baran district of State of Rajasthan.
4. That the answering respondent on receipt of the notice of the instant case, enquired with the Divisional Forest Officer, Kishanganj, Bihar, and the DFO, Kishanganj, informed that no such incident has occurred in Kishanganj district, Bihar.
5. That the Patrika dated 25.01.2024 on which the suo moto cognizance has been taken was also analyzed and it was found

that the said Patrika/article is concerned with Baran District,



3

Rajasthan, also at the top right of the patrika it can be seen that Baran is mentioned, which is a district in Rajasthan.

6. That the answering respondent for confirmation arranged newspaper which is in circulation in Rajasthan and found that the said news is of Kishanganj Tehsil, Baran District, Rajasthan.

A copy of the newspaper arranged by the answering respondent is annexed and marked as Annexure-1.

7. That from above stated facts it is humbly submitted that the news item dated 25.01.2024 is not related to Kishanganj Distirct, of State of Bihar, rather it is related to Kishanganj tehsil in Baran District in State of Rajasthan. As such, the place of occurrence is beyond the territorial jurisdiction of the answering respondent and outside the ambit of the answering respondent.

8. That I have read the contents of the affidavit and have understood the same.



*Amit*  
I identify the Deponent signature/LI  
who has signed in my presence

*S. Chandrasekar*  
DEPONENT  
(S. CHANDRASEKAR)

(4)

### VERIFICATION

Verified at Patna on 20<sup>th</sup> day of July, 2024, that the averments made in the present affidavit are true and correct to the best of my knowledge and information derived from records of the matter and Annexures are true copy of the original, no part of it is false and nothing material has been concealed therefrom.

  
DEPONENT  
(S. CHANDRASEKAR)



5

भारत सरकार  
Government of India

एस. चंद्रशेखर  
S. Chandrasekar

जन्म तिथि / DOB : 26/06/1977  
पुरुष / Male

4931 2735 4598

आधार - आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India

पता: आत्मज: एस. सुब्रमनी, 450, तीरुवेलागम, असीरियार नगर, साँ  
मील के पीछे, कुल्लंपलायम,  
कुल्लंपलायम, एरोडे,  
गोबिचैट्टीपालयम, तमिल नाडु,  
638476

Address: S/O: S. Subramani, 450,  
Thiruvelagam, Asiriyar Nagar, Behind Saw  
Mill, Kullampalayam, Kullampalayam,  
Erode, Gobichettipalayam, Tamil Nadu,  
638476

4931 2735 4598

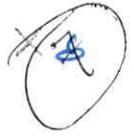
1947  
1600 300 1947

help@uidai.gov.in

www.uidai.gov.in



Chandrashekar  
today at 9:16 am



ANNEXURE : 1

6



बारां 26-01-2024

### वन नाका रामगढ़ के दुगेर से 220 टन बजरी जब्त

विरामगंज | रेंज कार्यालय विरामगंज के अधीन वन नाका रामगढ़ क्षेत्र से दुगेर में केल्सुपी महाराज धार्मिक स्थल के पास से 220 टन बजरी जब्त कर रेंज कार्यालय में रखवस्था गया है।

रेंजर हरिराम चौधरी ने बताया कि वन विभाग, रामगढ़ एवं पुलिस की संयुक्त टीम ने वन नाका रामगढ़ क्षेत्र के दुगेर के केल्सुपी महाराज मंदिर के पास चरवाई करते हुए 220 तन बजरी जब्त की। इस दौरान नायब तहसीलदार बाबूलाल गोचर, धानाधिकारी प्रेमचंदारी नागर व रेंजर हरिराम चौधरी मौजूद थे। जब्त की गई 220 टन बजरी को रेंज कार्यालय में खाली करवस्था गया है। इस दौरान सहायक वनपाल फजन सहरिया, सहायक वनपाल नमन किरानगंज दीनदयाल सहरिया, सहायक वनपाल भंवरगढ़ राधेश्याम सहरिया, नाका प्रभारी रामगढ़ सहित अन्य कर्मचारी मौजूद थे।



विरामगंज. जब्त बजरी को डंपर में जैसीवी भरते हुए।

### केलवाड़ा में जब्त किए 90 ट्रॉली पत्थर

केलवाड़ा | वन, रामगढ़ विभाग एवं पुलिस प्रशासन की ओर से अशुभ अतिक्रमण के खिलाफ की गई संयुक्त कार्रवाई में तीन अलग-अलग स्थान से 90 ट्रॉली पत्थर जम्मा किए गए। रेंजर तरुण रावत तथा धानाधिकारी मानसिंह मौर्या ने बताया कि तहसीलदार शिवनारायण रावत की अफवाह में सरकारी भूमि पर अशुभ अतिक्रमण की नीयत से तीन अलग-अलग स्थानों पर डाले गए 90 ट्रॉली से अधिक पत्थरों को जब्त करने की कार्रवाई की गई। पंचवटा रोड पर अशुभ अतिक्रमण की नीयत से डाले गए 60 ट्रॉली पत्थर जम्मा किए, नेशनल हाईवे-27 पर खिलारंस पेडोल पंग के सामने फाड़ी गंगा में 10 से 15 ट्रॉली एवं हथवाटी रोड पर सरकारी भूमि पर चकका करन की नीयत से डाले गए 10 से 15 ट्रॉली पत्थर जम्मा किए।





8

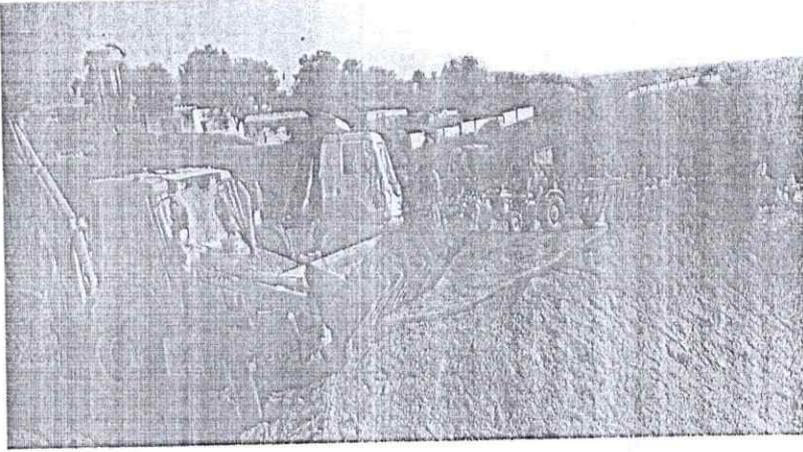
Home / Baran

अवैध खनन पर कार्रवाई जारी, 220 टन बजरी का ढेर उठाया, 90 ट्रॉली अवैध पत्थर जप्त किया

बारां | Published: Jan 25, 2024 08:23:16 pm

Submitted by: mukesh gour

वन विभाग के साथ अन्य विभागों ने की किशनगंज और केलवाड़ा में कार्रवाई



अवैध खनन पर कार्रवाई जारी, 220 टन बजरी का ढेर उठाया, 90 ट्रॉली अवैध पत्थर जप्त किया

किशनगंज रेंज क्षेत्र में वन विभाग द्वारा अवैध खनन, अवैध बजरी भंडारण पर कार्रवाई जारी है। गुरुवार को रामगढ़ नाका क्षेत्र के केलपुरीजी महाराज मंदिर के पास वन विभाग ने 220 टन बजरी का ढेर जप्त किया। क्षेत्रीय वन अधिकारी हरिराम चौधरी ने बताया कि यहां पर अवैध बजरी का स्टॉक होने की सूचना मिली थी। नायब तहसीलदार बाबूलाल गोचर ने निर्देशन में 220 टन, लगभग 40 ट्रॉली बजरी जप्त की गई। वन विभाग ने बजरी का उठाव करवाकर वन विभाग के अधीन किया। इस दौरान किशनगंज सहायक वनपाल पवन सहरिया, विनोद कुमार, किशनगंज थाना अधिकारी प्रेम बिहारी नागर मय जाप्ता मौजूद रहा।

दुधर, केलवाड़ा रेंज क्षेत्र में हेमन्त कुमार गौतम सीओ शाहाबाद ने पेनावदा, हथवारी रोड व ग्राम पहाडी के माळ में अवैध रूप से 90 ट्रॉली पत्थरों के ढेर को जप्त किया। इस मौके पर तहसीलदार शाहाबाद के साथ वन विभाग केलवाड़ा व पुलिस थाना केलवाड़ा की टीम मौजूदरही।

पत्थर से भरी ट्रैक्टर ट्रॉली जप्त

कार्रवाई में अवैध खनन व परिवहन पर कार्रवाई करते हुए वन विभाग की टीम ने पत्थर से भरा एक ट्रैक्टर ट्राली



9

6

चालक दिलीप को गिरफ्तार कर जमानत पर छोड़ा गया। कार्रवाई के दौरान क्षेत्रीय वन अधिकारी भारत राठौर, नाका प्रभारी निरंजन बेरवा, योगेश कुमार, शंकर कुमावत धर्मचंद, धीरज कुमार, विजय कुमार आदि उपस्थित रहे।

ट्रेडिंग वीडियो

